

Bills and Resolutions presented to the House on the 20th November, 1963."

Delhi Rent Control Act, 1958."

*The motion was adopted.*

**Shri N. R. Laskar:** I introduce the Bill.

**Mr. Deputy-Speaker:** The question is:

"That this House agrees with the Twenty seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th November, 1963."

*The motion was adopted.*

CONSTITUTION (AMENDMENT)  
BILL

(Amendment of articles 136, 226 etc.)  
by Shri Shree Narayan Das

**Mr. Deputy-Speaker:** The House will now proceed with the further consideration of the following motion moved by Shri Shree Narayan Das on the 13th September, 1963:—

14.31 hrs.

MERCHANT SHIPPING (AMENDMENT) BILL\*

(Amendment of section 456) by  
Shri Indrajit Gupta

**Shri Indrajit Gupta** (Calcutta South-West): I beg to move for leave to introduce a Bill to amend the Merchant Shipping Act, 1958.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to amend the Merchant Shipping Act, 1958."

*The motion was adopted.*

**Shri Indrajit Gupta:** I introduce the Bill.

"That the Bill further to amend the Constitution of India be taken into consideration."

He has to continue his speech.

**Shri Shree Narayan Das** (Darbhanga): Sir, while moving this motion during the last session of the House, I drew the attention of the House to article 329 of the Constitution. By that article the powers of ordinary courts were barred with regard to electoral matters. But even then, under the provisions of articles 226, 227 and 228 the High Courts, and under the provisions of articles 132 and 136 the Supreme Court, entertained various cases, including writ petitions, against the decisions of the tribunals. And the process went on in the way that several cases were not decided upon till the eve of the next general elections. Hon. Members of the House know that a large number of cases were pending up to the last, going from the Tribunal to the High Court and from the High Court to the Tribunal.

DELHI RENT CONTROL (AMENDMENT) BILL\*

(Amendment of section 14) by  
Shri N. R. Laskar

**Shri N. R. Laskar** (Karimganj): I beg to move for leave to introduce a Bill further to amend the Delhi Rent Control Act, 1958.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the

The purpose of my Bill is to restrict the powers of the Supreme Court and the High Courts in this respect. But it is not with the view that they should not come in. In other countries for a very long time the elected assembly or the elected body was independent of